



\$~5

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1814/2024

VIVEKPetitioner

Through: Mr. Aayush Agarwala and Mr.

Aman Shekhar, Advs.

versus

UNION OF INDIA & ANR.

....Respondents

Through: Ms. Nidhi Banga, SPC with Mr.

Sandeep Choudhary, Adv. for R-1

Mr. Ravinder Agarwal, Mr. Manish Kumar Singh, Mr. Vasu Agarwal and Mr. Lekh Raj

Singh, Advs. for R-2

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA <u>ORDER (ORAL)</u>

% 07.11.2025

C. HARI SHANKAR, J.

- 1. In view of the judgment of the Supreme Court in L. Chandra Kumar v UOI¹, the *lis* in this writ petition cannot be entertained by this Court as a court of first instance as it is amenable to the jurisdiction of Central Administrative Tribunal² in terms of Section 19 of the Administrative Tribunals Act, 1985.
- 2. However, as the case involves a person with disability, we deem it appropriate, instead of requiring the petitioner to reinstitute the proceeding before the Tribunal, to transfer the present writ petition to

W.P.(C) 1814/2024 Page 1 of 2

-

^{1 (1997) 3} SCC 261

² "Tribunal" hereinafter





the Tribunal for it to be treated as an Transferred Application/Original Application and adjudicated by the Tribunal in accordance with law.

- **3.** For the said purpose, we direct the Registry of this Court to transmit the papers of this writ petition in electronic form to the Tribunal within a week.
- **4.** The Tribunal is directed to register the writ petition as a Transferred Application/Original Application as per its procedure and list it before the concerned Bench on 21 November 2025.
- 5. On the said date, the parties would ensure that they are represented before the Tribunal and would not seek any adjournment.
- **6.** We request the Tribunal to treat the matter with due expedition as it involves a differently-abled person.
- 7. The writ petition is accordingly removed from the records of this Court and transmitted to the Tribunal in terms of the aforesaid order.
- **8.** The records of this writ petition thus far would be treated as the records of the matter before the Tribunal.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 7, 2025/AR

W.P.(C) 1814/2024 Page 2 of 2